

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR): Mr. Deputy Chairman, Sir, your honour had directed the Government, therefore, this Statement has been made.

MR. DEPUTY CHAIRMAN: Yes. The entire House demanded that a statement should be there. So, it is the Statement on demand. यह तो ऑन डिमांड है। It is all right.

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, the Medical Consultancy and Other Services (Rationalization of Fees) Bill, 2013, Shrimati Renuka Chowdhury; not present. Shri Shantaram Naik, please.

The Representation of Peoples (Amendment) Bill, 2014 (Amendment of Sections 29A and 30)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Representation of the Peoples Act, 1951.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2014 (Amendment of Article 324)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Constitution (Amendment) Bill, 2014 (amendment of article 151), Dr. T. Subbarami Reddy; not present. Then, the Central Vigilance Commission (Amendment) Bill, 2014, Dr. T. Subbarami Reddy; not present.

Then, the Accident Affected Persons (Equal) Compensation Bill, 2014, Shri Prabhat Jha; not present. The National Himalayan Region Environment Protection and

[Mr. Deputy Chairman]

Development Bill, 2014, Shri Prabhat Jha; not present. Then, the Compulsory Gender Sensitization Curriculum in Educational Institutions Bill, 2014, Dr. Kanwar Deep Singh; not present.

Now, the next is the Destitute and Neglected Women (Welfare) Bill, 2010.

SHRI VIJAY JAWAHARLAL DARDA (Maharashtra): Mr. Deputy Chairman, Sir, my Private Member's Bill should have been here in today's Agenda. But, now, it has been removed. Last night, when I saw the revised list of business, my Bill was not listed there. How my Bill has been removed, when it was listed on 22nd July. Sir, last time only you gave a ruling, that once a subject is listed in the list of Business, it can not be removed.

MR. DEPUTY CHAIRMAN: I think you have written a letter.

श्री विजय जवाहरलाल दर्डा : सर, मेरा एक बहुत महत्वपूर्ण बिल है। पैथोलॉजिकल लेबोरेट्रीज़ एंड द क्लीनिकल रेगुलेशन कंट्रोल बिल, 2010 इस हाउस में चार सालों से पेंडिंग है। सर, 22 तारीख को जो रिवाइज्ड बिजनेस लिस्ट आई, उसमें मेरा नाम था। कल रात को उसमें मेरा नाम होने के बाद ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay; I have got the point.

श्री विजय जवाहरलाल दर्डा : लेकिन मुझे यह समझ में नहीं आ रहा कि इस हाउस की कुछ कर्टसी है या नहीं। अगर वह गलती से भी आया होगा ...(व्यवधान)...

श्री उपसभापति : आप सुनिए।

श्री विजय जवाहरलाल दर्डा : सर, एक मिनट आप मेरी बात तो सुनिए। मैं पूछना चाहता हूँ कि कुछ कर्टसी है या नहीं? हम लोग यहां के सम्मानित सदस्य हैं, लेकिन स्कूल के बच्चों की तरह हमारे नाम निकाल दिए जाते हैं। ...(व्यवधान)...

श्री उपसभापति : नहीं, ऐसा नहीं है।

श्री विजय जवाहरलाल दर्डा : सर, इसके लिए कोई प्रोसीज़र होगा, कोई डायरेक्शन होगा, कोई रूल होगा या आपका कोई प्रिसिडेंस होगा।

MR. DEPUTY CHAIRMAN : Now, you listen to me. You have made your point.

श्री विजय जवाहरलाल दर्डा : सर, यह जो बिल है, यह देश के लिए महत्वपूर्ण है। हम लोगों पर लगातार आरोप लग रहे हैं कि किसी न किसी ढंग से इसको रोकने का प्रयास किया जा रहा है और किस सस्पिशियस ढंग से नाम को विद्वद्ध किया जा रहा है?

MR. DEPUTY CHAIRMAN : Now, Mr. Darda, please. ...(Interruptions)...

श्री विजय जवाहरलाल दर्डा : सर, आप मेरी बात सुनिए।

श्री उपसभापति : मैंने आपकी बात सुन ली।

श्री विजय जवाहरलाल दर्डा : सर, आप इसके ऊपर रूलिंग दीजिए, मैं यह चाहता हूँ। देखिए, अगर 22 तारीख को मेरा नाम आया था, अगर गलती से वो List of Business में छपा है तो कम से कम मुझसे कहा तो जा सकता था कि ऐसा गलती से हो गया।

श्री उपसभापति : मैं समझ गया।

श्री विजय जवाहरलाल दर्डा : सर, अगर आप इसे किसी भी कारण से आज नहीं ले सकते तो आने वाले शुक्रवार को ही ...(व्यवधान)... सर, मेरा आपको यह सुझाव है। ...(व्यवधान)... आखिर इसके पीछे क्या राजनीति हो सकती है? यहां जो इतनी पावरफुल लॉबी है, जो इस देश के अंदर काम कर रही है, क्या हम लोग ...(व्यवधान)...

श्री उपसभापति : आप बैठिए। Now, you take your seat. I will reply to you.

श्री विजय जवाहरलाल दर्डा : सर, मुझे आप यह बताइए कि अगली बार यह किसी कारण से नहीं आया, ...(व्यवधान)...

श्री उपसभापति : मैं आपको बताऊंगा ...(व्यवधान)... आप बैठिए। See, I have understood the problem. You have written a letter also. This will be examined and according to the rules, action will be taken and you will be intimated of the action. As per rule, we will do it.

श्री विजय जवाहरलाल दर्डा : सर, मुझे इतना प्रॉमिस करिए कि नेक्स्ट फ्राईडे को मेरा नाम नंबर एक पर होगा।

MR. DEPUTY CHAIRMAN : We will examine all aspects and come back to you.

श्री विजय जवाहरलाल दर्डा : सर, यह तो बताइए कि नेक्स्ट फ्राईडे ...(व्यवधान)...

श्री उपसभापति : वह भी कंसीडर करेंगे। ...(व्यवधान)... That will also be looked into.

श्री विजय जवाहरलाल दर्डा : सर, यह एंगल भी देखिए कि इसे निकालने के पीछे क्या भावना थी?

श्री उपसभापति : वह भी देखेंगे।

श्री विजय जवाहरलाल दर्डा : सर, उसके लिए मैंने इतना ह्यूमन रिसोर्स खर्च किया है। डॉक्टर्स को कंसल्ट किया है।

MR. DEPUTY CHAIRMAN : That also we will look into.

श्री विजय जवाहरलाल दर्डा : सर, हमारे यहां के बर्ताव से देश के अंदर लोग शंका कर रहे हैं...(व्यवधान)...

MR. DEPUTY CHAIRMAN: We will look into that also. We will examine why it happened, what happened and we will also try to rectify it according to the rules. ...(*Interruptions*)... Now Shri Avtar Singh Karimpuri. He is not present.

The Acts of Parliament (Application to Nagaland) Bill, 2010

SHRI KHEKIHO ZHIMOMI (Nagaland): Sir, I move:

That the Bill to provide for procedure for effectuating article 371 A (1) (a) of the Constitution of India in relation to the State of Nagaland, be taken into consideration.

Mr. Deputy Chairman, Sir, I rise to present a few of my viewpoints on the Representation of People (Amendment) Bill, 2010. Let me at the outset draw the Government's attention to the special position enjoyed under the Constitution of India. That special position is founded upon the existence and recognition of customary practices unique to the Nagas. Nagas are governed only by their age old customs as regards providing leadership in the villages and towns in Nagaland. A local self-governance of Nagas is not political party based. It is devoid of political competition and rancour. As the leaders are chosen by consensus according to customary practices, there are no incoherent voices and perceptions within the society. That is why Nagas have lived under one roof since time immemorial. While the Britishers were successful in their 'divide and rule policy' in other parts of this great country, they experienced a terrible failure wherever Nagas lived under their customary political institutions. For instance, at the height of the British Empire where 'never the sun set in the British Empire' was the order of the day, there existed free Nagas which is a unique recognition to any nation, out of acceptance of reality, which prevailed at that point of time. In the same way, Naga women enjoy no inferior status to men. Therefore, there is absolutely no ground for any gender inequality in the Naga society. This especially pertains to 33 per cent reservation to women, which is pending before the Parliament. It will be very unfortunate to apply it in the State of Nagaland because, under Article 371, it is clearly mentioned that no Act of Parliament shall be applicable to the State of Nagaland, unless the State Assembly passes the same with a majority. There is, thus, no relevance for women reservation in political institutions in the Naga society because pride, position and status are accorded to them as per customary law and practices. This is one reason why Nagaland has been exempted from Panchayati Raj, which is a provision in the Constitution of India. Somehow, maybe without proper application of mind, the part relating to municipality is being applied to Nagaland that